

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.5006
TO BE ANSWERED ON 26TH MARCH, 2018**

SSA Funds

5006. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it has come to the notice of the Government that most of the States are facing financial constraints due to non release of Central share for the project Sarva Shiksha Abhiyan(SSA) including Kerala;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken to release the central share for the above said project; and
- (d) the time by which Government proposes to release the balance shares to Kerala including Kannur district?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): The Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) is the vehicle for providing support for implementing the provisions of Right of Children to Free and Compulsory Education (RTE) Act, 2009. The estimates of expenditure of States and UTs in terms of Section 7(2) of the RTE Act are made through the Annual Work Plan & Budget (AWP&B) as per the programmatic and financial norms of the scheme, which includes the share of both the centre and state. Section 7(1) of the RTE Act, 2009, States that both the Centre and the State shall have concurrent responsibility for providing funds for carrying out the provisions of the Act. Section 7(5) states that the State Government shall, taking into consideration the sums provided by the Central Government to a State Government, be responsible to provide funds for the implementation of the provisions of the Act.

With the acceptance of the recommendations of the 14th Finance Commission by the Government of India, the devolution of funds to the States has been increased from 32% to 42% of the net Union Tax Receipts. With the enhanced devolution of funds, States have been advised to allocate more funds to SSA so as to carry out the functions and responsibilities conferred upon the States by Section 7(5) of the Act.

An amount of Rs. 136.80 crore was allocated under SSA to Kerala for the year 2017-18 and the amount has already been released to the State.
